

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2511/2019

(Arising out of impugned final judgment and order dated 28-09-2018 in CRLA No. 781/1997 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

PYARE LAL DIXIT

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 32232/2019 - EXEMPTION FROM FILING O.T.
IA No. 32221/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 06-12-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Vivek Singh, Adv.
Mr. Ashutosh Jha, AOR

For Respondent(s) Mr. Adarsh Upadhyay, AOR
Mr. Abhishek Chaudhary, Adv.
Mr. Amol Chitravanshi, Adv.

Mr. Rajeev Kumar Dubey, Adv.
Mr. Naveen Kumar Tripathi, Adv.
Ms. Saroj Tripathi, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for respondent No.2 seeking adjournment to file counter affidavit, as prayed, four weeks' time is granted.

List the matter after four weeks.

(ANITA MALHOTRA)
COURT MASTER

(KAMLESH RAWAT)
COURT MASTER